

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 5
IA-4223/ND/2021
(IB)-3154/ND/2019

IN THE MATTER OF:

M/s Tuberoze Products India Pvt. Ltd.	...	Applicant
Vs.		
Mak Medicals Pvt. Ltd. Ors.	...	Respondent

Order under Section 7 of IBC.

Order delivered on 21.09.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	:	
For the Respondent	:	Ms. Manisha Agrawal Narain, Ms. Rakshita Goyal, Advs.
For the RP	:	Mr. Abhishek Naik, Advocate

ORDER

IA-4223/ND/2021:

This is an application filed by Corporate Debtor seeking dismissal of case under Section 9(5)(ii)(B). Learned Counsel for the Corporate Debtor states that this application was filed after the order was reserved in main IB application. Today Learned Counsel states that the parties are already negotiating settlement. In view of the same she prays to allow her to withdrawal this application. IA-4223/ND/2021 is allowed to be withdrawn and disposed of. In the main IB order is already reserved. The parties may take appropriate steps if the matter is settled and file appropriate application for withdrawal.

This application is allowed to be **withdrawn**.

Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

Sd/-
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)

